

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-128(PB)/2018

IN THE MATTER OF:

APN Infra Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs.

Amrapali Centurian Park Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Operational Creditor:-

Mr. Navdeep Jain, Advocate

ORDER

Ld. counsel for the applicant is present and submits that they have filed affidavit in compliance of order dated 05.02.2018. Notice to show cause to the respondent be issued as to why the application filed under section 9 will not be admitted.

Process Dasti.

The matter is adjourned to ^{Mr} 07th March 2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**